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CE NTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

Q.A. No. 973 of 1994

Panchoo Applicant.

Versus

Union of India
and others Respondents.

Hon. Mr. S. Das Gupta, A.M.
Hon. Mr. T.L. Verma, J.M.

(By Hon. Mr. S. Das Gupta, A.M.)

Heard Sri Ganga Prasad, learned counsel
for the applicant on admission.

The applicant, in this case, claims to have worked as Casual Gangman from 1.11.1977 to 14.7.1982 in broken spells. He was not engaged after 14.7.1982 when his services are stated to have been terminated orally. The applicant claims that he had met the respondents personally and made several representations. However, the only written representation which has been annexed is dated 3.12.1993.

2. The cause of action, in this case, has arisen as far back as on 14.7.1982 and since then, 12 years have elapsed. The case is, therefore, highly time barred.

3. There has been no satisfactory explanation regarding the delay in filing this application.

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4. In view of the above, the case is dismissed
as time barred at the admission stage itself.

Jolhema
Member (J)

hR
Member (A)

Dated: 4.7.1994

(n.u.)